

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 856/2016**

**IN THE MATTER OF:**

**Blue Ocean Impex Pvt. Ltd. ....Petitioner**

**v.**

**Goyala Infra Projects Pvt. Ltd. & Anr. ....Respondents**

**SECTION : UNDER SECTION 433(e), 434 and 439 of Companies Act, 2013**

**Order delivered on 10.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Ms. Puran Kumari, Advocate**

**For the Respondent(s) : Shri Manish Rai, Advocate**

**ORDER**

Learned counsel for the respondent has requested for some time to file reply to the petition. Reply, if any, be filed within one week with a copy in advance to the learned counsel for the petitioner.

Learned counsel for the petitioner undertakes to ensure that copies of the paper book including compliance affidavit have been given to the other side in C.P.

No. 855/2016, C.P. No. 856/2016 & C.P. No. 857/2016.

List for arguments on 21.07.2017.

10-07-2017

Vineet

Sd/-  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/-  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**